

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

IB-421/ND/2019

IA-3379/2024, IA/1328/2022

IN THE MATTER OF:

Sumukhi Sales Pvt.Ltd

Vs.

YM Foodways Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 9 IBC Liq

Order delivered on 22.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Adv Udita Singh in IA 1328 of 2022

ORDER

IA-3379/2024:-

This is an application filed under Section 60(5)(c) read with Rule 11 of NCLT Rules, 2016 to place on record additional supportive documents in IA-1328/2022 along with affidavit. Heard Ld. Counsel for the Applicant. Ld. Counsel for the Respondent in IA-IA/1328/2022 is present on the basis of advance notice and accepts notice for filing reply to this application. Reply be filed within a period of 2 weeks. List this application on **03.09.2024**.

List other IA on **03.09.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**